NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/334/ (IB)/2017

NAME OF THE PETITIONER(S)

: INTEGRATED FINANCE COMPANY LTD

NAME OF THE RESPONDENT(S)

: PARVENU VANIGAM PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

10: A HERTA DOPE

N. DEVARAJ.

Applicate (1 Gist."

ORDER

Counsel representing both the parties are present. Counsel for respondent submitted that they have made a proposal for settlement and the same is furnished to the other side. Counsel for petitioner stated that the terms given in the proposal are not acceptable to the petitioner. Counsel for respondent stated that OP 476/2008 is pending before the Hon'ble High Court of Madras against the Arbitration Award and prayed time for placing a copy of the same. Time extended at request of both the counsel for making their submissions. Put up on 08.11.2017 at 10.30 A.M.

> K Anantha Padmanabha Swamy Member (Judicial)